

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-3746
ANSWERED ON- 05/04/2023

E-CHALLANS AND THEIR RECOVERY

3746. Dr. ASHOK BAJPAI:

Will the MINISTER OF ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) total number of challans as per e-challan portal of Government along with year-wise collection of the fine for traffic violations and also the outstanding amounts during last five years with year-wise breakup; and
(b) the directions and mechanism for recovery of the outstanding amount of fine for traffic rule violations?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) Total number of challans as per e-challan portal of Government along with year-wise collection of the fine for traffic violations and the outstanding amounts during last five years with year-wise breakup is as follows:

Year	2022	2021	2020	2019	2018
Number of Challan/Notice	4,72,70,390	4,20,80,292	4,09,18,036	2,05,14,034	43,00,171
Amount of Challan/Notice	75,63,60,36,183	53,18,70,42,808	43,30,60,00,399	20,96,62,48,620	8,67,26,71,091
Revenue Collected	28,74,41,64,265	22,05,70,37,269	16,90,89,79,458	15,71,33,35,469	1,97,02,47,196
Outstanding Amount	46,54,26,08,118	30,33,74,17,939	25,12,79,64,891	5,22,29,24,751	6,69,11,51,395

- (b) Rule 167 of the Central Motor Vehicles Rules, 1989 specifies that a challan is to be disposed of within 90 days of its issue, beyond which an additional notice of payment may be sent through electronic means of communication. If a challan is beyond the time period of 90 days, except in case of offences instituted for prosecution by a court, then application with respect to license of the offender or registration of the motor vehicle, as the case may be, mentioned in the challan shall not be processed by the licensing authority or the registering authority, except application relating to permit, fitness and tax(es) of motor vehicle. Implementation of provisions contained in Motor Vehicle Act, 1988 and rules/regulations made under Central Motor Vehicles Rules, 1989 comes under the purview of concerned authority of State/UT.
